GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3522 ANSWERED ON:24.08.2011 GREENFIELD AIRPORT AT NAVI MUMBAI Khaire Shri Chandrakant Bhaurao;Naik Dr. Sanjeev Ganesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the present status of development of the greenfield airport at Navi Mumbai;
- (b) whether there has been delay in the implementation of the project;
- (c) if so, the reasons therefor;
- (d) the details of clearances obtained and those yet to be obtained in respect of this project; and
- (e) the time by which the airport is likely to be functional?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a): Government of India has granted `in-principle` approval to Government of Maharashtra for setting up of new Greenfield Airport at Navi Mumbai through Public Private Partnership in July,2007. Government of Maharashtra has appointed City & Industries Development Corporation of Maharashtra Limited (CIDCO) as nodal agency for construction of airport. CIDCO has taken up various activities for construction of the airport such as land development by cutting of hills and filling, shifting of EHVT line, water supply, power, etc. Environment and Coastal Regulation Zone (CRZ)clearances have been obtained by the promoter on 22.11.2010. Out of the total land requirement for the airport development, 66% (1333 Ha.) is already in the possession of CIDCO. The promoter has engaged the Consultant for preparation of Detailed Project Report and other bid documents.
- (b)&(c): Yes, sir. The environment clearance for the project, which was applied in August, 2007 was granted after three years of application, on 22.11.2010. Further development is subject to forest clearance and land acquisition by the State Government.
- (d): Clearances obtained so far:
- (i) Ministry of Civil Aviation, Govt. of India has granted `in-principle approval` to the project;
- (ii) Environment & CRZ Clearance from Ministry of Environment & Forests, Govt. of India;
- (iii) No Objection Certificate from Ministry of Defence, Government of India. Clearances which are yet to be obtained:
- (i) Forest Clearance from MoEF;
- (ii) Permission from Hon'ble High Court, Bombay.
- (e): The timeline for construction of airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, selection of a Concessionaire through bidding process and financial closure, etc. by the selected concessionaire.